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## FEDERATION OF CONSUMER AND SERVICE ORGANIZATIONS

Promoted exclusively to deal with the pressing issues..

(Regd. No.CAG/01/2016 as a Consumer advocacy group with TRAI)

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Tiruchirappalli – 620 010. T.N. State .

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The Secretary,  
Telecom Regulatory Authority of India,  
New Delhi – 110 011.

17.05.2018

Kind attention: Shri S.K. Singhal, Advisor (BB&PA)

Dear Sir,

Sub: Forward our view on "the draft Telecommunication Interconnection (Amendment)  
Regulation, 2018

We please attach our view in the above amendment for your kind consideration:

We are having only two suggestions such as:

1. For regulation 8 of the principal regulations, the following regulation shall be substituted:

**Request for augmentation of POIs** ---(1) Each service provider shall provide its forecast of busy hour outgoing traffic for each POI, at intervals of every six months

This may reduce to three months instead of Six Months.

2. In regulation 9 of the principal regulations,

- (a) in sub-regulation (1), for the words "five working days", the words "seven working days" shall be substituted;
- (b) in sub-regulation (2), for the words "three working days", the words "five working days" shall be substituted;
- (c) in sub-regulation (3), for the words "five working days", wherever occurring, the words "ten working days" shall be substituted;
- (d) in sub-regulation (4), for the words "three working days", the words "ten working days" shall be substituted;
- (e) in sub-regulation (5), for the words "five working days", the words "ten working days" shall be substituted;

Increasing the days to be reconsidered...

Thanks and regards.

M. Sekaran.  
President..

